

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No.754/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th January 2018, 10.30 A.M

Name of the Company	Asset Recocstruction Co. India Ltd -Vs- Sunil Ispat & Power Ltd		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	VICTOR DUTTA, ADV	for the	
2.	ARPITA HALDER, ADV	financial creditor	
			Dr. A. S. 16/1/2018

ORDER

Ld. Counsel for the financial creditor is present. No one is present from the corporate debtor's side.

Ld. Counsel for the financial creditor has filed the affidavit of service which shows that the notice on the corporate debtor has been served through E-mail. Notice sent through Speed Post has been returned unserved. Service on the corporate debtor is sufficient. No reply has been filed till date.

Petitioner is directed to file certified copy of the assignment of debt and certified copy of the bank statement regarding the debt amount which has been assigned to them by the SBI within 15 days from today.

List it on 08/02/2018 for admission.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)